

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 284 OF 2020

Prasad Shivanand Surlakar

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. J. Supekar, Advocate for the Petitioner.

Ms. Ankita Kamat, Additional Government Advocate for the Respondent-State.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 2nd December, 2020

ORAL ORDER

1. Heard Mr. Supekar, learned Counsel for the petitioner and Ms. Ankita Kamat, learned Additional Government Advocate for the respondent-State.

2. Ms. Ankita Kamat, learned Additional Government Advocate, on instructions, states that the petitioner is required to take an appointment of

the Sub-Registrar concerned online and the Sub-Registrar concerned will dispose off the issue of registration of the Sale Deed in accordance with law within a period of two weeks from the date of its presentation.

3. Mr Supekar, the learned Counsel, states that the necessary online appointment will be taken and the Sale Deed will be presented for registration on the said date.

4. Accordingly, we direct the concerned Sub-Registrar to dispose off the issue of registration in accordance with law within a period of two weeks from the date of such presentation. We make it clear, that we have not gone into the contentions on merits and, therefore, it will be for the concerned Sub-Registrar to deal with the issue of registration in accordance with law and on its own merits.

5. The petition is disposed off with the aforesaid directions.

6. There shall be no order as to costs.

7. All concerned to act on the basis of an authenticated copy of this order.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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